GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1842 ANSWERED ON:26.03.2012 HIGH SECURITY REGISTRATION PLATE Khaire Shri Chandrakant Bhaurao;Sugavanam Shri E.G.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the policy formulated by the Government with regard to implementation of High Security Registration Plate (HSRP);
- (b) whether the Supreme Court has issued directions to all the States/UTs of the country in this regard;
- (c) if so, the details thereof alongwith its present status, State-wise;
- (d) whether the said scheme has been implemented in all the States/UTs;
- (e) if not, the States/UTs wherein it has not been implemented so far; and
- (f) the action taken by the Government to ensure compliance of the Supreme Court's directions by all the States/UTs?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

- (a) Ministry of Road Transport & Highways has amended Rule 50 of Central Motor Vehicles Rules, 1989 in March, 2001 to mandate fitment of High Security Registration Plates (HSRP) in all categories of new as well as in-use motor vehicles. The Central Government has notified the standards and specifications of HSRP, notified the testing agencies that are to test the plates based on the prescribed specifications and issue type approval certificate to vendors and notified the date of implementation. Implementation of the scheme, in accordance with the rules framed by the Central Government, is the responsibility of the State Government. The States were to select the vendors from among those who had been given Type Approval Certificate by the authorized testing agencies under Central Motor Vehicles Rules, 1989.
- (b) Yes.
- (c) & (e) The Hon'ble Supreme Court, suo motu, is presently monitoring the implementation of the scheme of High Security Registration Plates (HSRP) in all States/UTs in the country and is delivering its directions to the States/UTs. In its recent order dated February 7, 2012 the Hon'ble Apex Court came with the following directions. States of Arunachal Pradesh, Meghalaya, Chhattisgarh, Orissa, Tamil Nadu, West Bengal and Union Territory of Lakshadweep have been granted extended time to file an affidavit of compliance and undertakings along with the imposition of Rs.10,000/- as costs; States of Himachal Pradesh, Manipur, Mizoram, Nagaland, Sikkim, Goa, Uttarakhand and Union Territory of Andaman & Nicobar Islands have implemented the scheme and commenced the programme for fixation of HSRPs; States of Assam, Bihar, Gujarat, Haryana, Jammu and Kashmir, Jharkhand, Punjab, Tripura and Uttar Pradesh have been directed to complete the process of signing of agreements with the successful bidders; States of Chhattisgarh, Madhya Pradesh, Chandigarh, Delhi (NCT) and Puducherry have been directed to finalize the tender process: The Hon'ble Court has issued a show cause notice to Andhra Pradesh Government for contempt of Court's directions and has instructed all the States and Union Territories to complete the process of the implementation of HSRPs in the entire State, positively, by 30th April, 2012 for new vehicles and 15th June 2012 for old vehicles, mentioning specifically that no extension of time will be granted.

 (d) No.
- (f) All the State Governments/UT administrations have been advised from time to time to comply with the Hon'ble Supreme Court's directions and to expedite the status of implementation of HSRP in their respective State/UT.